

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI  
(PRINCIPAL BENCH)**

**OA No. 1137 of 2024**

Neelam Rani & Ors

..... Applicant

Vs

State of Punjab & Ors

..... Respondent

Additional reply of Er. Gurmit Singh, Environmental Engineer, Punjab Pollution Control Board, Regional Office-3, Ludhiana on behalf of respondent no.3 in compliance to order dated 17.02.2025.

**Respectfully showeth:**

**Preliminary Submissions:**

- 1) That the subject cited case is pending for adjudication before the Hon'ble National Green Tribunal and is listed for hearing on 20.03.2025. The respondent Punjab Pollution Control Board has filed reply dated 14.02.2025 in compliance to order dated 10.02.2025 in the present case, but inadvertently, the remedial measures taken by the industrial unit in question namely M/s Bharti Scientific Dyers, Rahon Road, Ludhiana after the visit of the officers of the Board on 05.06.2024 has not been disclosed in the said reply.
- 2) That after consideration of the matter, this Hon'ble Tribunal was pleased to pass an order dated 17.02.2025 thereby directing the respondent Punjab Pollution Control Board to file additional reply in the case.
- 3) That in continuation of the reply dated 14.02.2025 filed by the Board, it is respectfully submitted that after the issuance of directions by the Board vide letter no. 5146-47 dated 16.08.2024 for closure of the industry, the industry M/s Bharti Scientific Dyers, Rahon Road, Ludhiana vide letter dated 29.10.2024 has submitted a request letter to the Board for renewal of Water

*m*

Consent mentioning that the industry has taken the following corrective measures:

- a. Our industry is a small-scale industry engaged in the dyeing of fabric and yarn.
- b. The installed machines are not in continuous operation, and different shades are dyed in different machines based on market demands.
- c. The effluent sample analysis revealed only one parameter-sulphide (5.8 mg/l) exceeding the prescribed limit. To rectify this, we have cleaned our equalization tank to ensure better treatment efficiency.
- d. A new plantation area of approximately 0.75 acres has been developed with fresh saplings, and the remaining plantation area has also been well maintained.
- e. The entire plantation area has now been developed following carnal technology, with no stagnant water. Fallen trees have been removed, and new saplings have been planted to improve the green cover.

A copy of request letter dated 29.10.2024 M/s Bharti Scientific Dyers, Rahon Road, Ludhiana is enclosed as **Annexure R-3/N**.

- mgw*
- 4) That considering the request of the industry for continued compliance with environmental norms and commitment towards sustainable operations, the Board has granted consent to operate to the industry under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 for the short period of 06 months with certain terms and conditions vide letter no. CTOW/Fresh/LDH3/2024/27098827 dated 07.11.2024 and vide no. CTOA/Fresh/LDH3/2024/27101443 dated 07.11.2024, both valid upto 06.05.2025. The copy of consent to operate granted to the industry was enclosed with the reply dated 14.02.2025 earlier filed before this Hon'ble Tribunal as **Annexure R-3/K** and is again enclosed herewith as **Annexure R-3/O**.

- 5) That the additional reply may kindly be read as part of reply dated 14.02.2025 earlier filed by the Board.
- 6) That the additional reply is hereby for kind perusal and appropriate orders of this Hon'ble Tribunal.

Submitted by



(Er. Gurmit Singh)  
Environmental Engineer,  
Punjab Pollution Control Board  
Regional Office-3, Ludhiana

(On behalf of Respondent no. 3)

Date: 17-03-2025

Place: Ludhiana

GSTIN : 03ABKPB7959C1ZU  
TIN No. : 03881156488  
Bankers : State Bank of India

B.S.D.

file

14/2/24

M : 98555-14080, 98555-1491  
98555-14350  
Email : bhartiscientific088@gmail.com  
pruthi.rishi@gmail.com

# BHARTI SCIENTIFIC DYERS

RAHON ROAD, OPP. PREM COLONY, VILLAGE MEHARBAN, DISTT. LUDHIANA.

Ref. No.....

Dated 29-10-24

THE ENVIRONMENTAL ENGINEER  
PUNJAB POLLUTION CONTROL BOARD  
RO-III, SAVITRI COMPLEX  
LUDHIANA.

ਸਤੀਅਰ ਸਹਾਇਕ ਕਲਕਤਾ/ਡੀ.ਓ.ਓ/ਸਹਾਇਕ ਡਿਪਟੀ  
ਨਵੀ ਡਾਕ ਨੰ. ਵਾਤਾ ਡਿਪਟੀ  
ਵਾਤਾ ਡਿਪਟੀ  
ਤਾਰੀਖ 25/10/24 ਮਿਤੀ 25/10/24

Subject: Regarding the failure of Previous Air Sample.

Respected Sir,  
With due respect, I, Tilak Raj, Prop. of Bharti Scientific Dyers, would like to say that the Air Samples were collected by the officers of the Punjab Pollution Control Board on 5-6-2024, which failed because our APCD line was not clean at that time.  
Now all the APCD line is clean and perfect. Now the officers of the Board can take the samples any time.

Thanking You

7/2

For Bharti Scientific Dyers

Tilak Raj  
Prop.

For Bharti Scientific Dyers

Prop.

GSTIN : 03ABKPB7959C1ZU  
 TIN No. : 03881156488  
 Bankers : State Bank of India

B.S.D.

M : 98555-14080, 98555-1491  
 98555-14350  
 Email : bhartiscientific086@gmail.com  
 pruthi.rishi@gmail.com

# BHARTI SCIENTIFIC DYERS

RAHON ROAD, OPP. PREM COLONY, VILLAGE MEHARBAN, DISTT. LUDHIANA.

Ref. No.....

Dated.....

The Environmental Engineer  
 Punjab Pollution Control Board  
 RO 3, Savitri Complex  
 Dholewal Chowk, Ludhiana

Date: 29-10-24

Subject: Request for Renewal of Water Consent

Respected Sir/Madam,

We are writing to you regarding the visit conducted by the officers of the Punjab Pollution Control Board on 05.06.2024 based on a complaint filed by the Gram Panchayat of Village Meharbaan against our industry. We would like to bring to your kind attention the observations made during the inspection and our subsequent actions taken to address the concerns raised.

Observations made during the visit:

1. Our industry is engaged in the process of dyeing of fabric as well as yarn.
2. We have installed 07 soft flow machines with a total capacity of 2100 kg and 18 cabinet machines with a total capacity of 1140 kg inside the premises.
3. During the visit, an effluent sample was collected from the outlet of our Effluent Treatment Plant (ETP). The analysis report showed that the concentration of various parameters was as follows:
  - o pH: 8.3
  - o TSS: 96 mg/l
  - o TDS: 1319 mg/l
  - o COD: 102 mg/l
  - o BOD: 20 mg/l
  - o O&G: 5.6 mg/l
  - o Sulphide: 5.8 mg/l (exceeding the prescribed limit of 2.0 mg/l)
  - o Phenolic Compound: BDL
  - o Ammonical Nitrogen: 6.2 mg/l
  - o Total Chromium: BDL
  - o Sodium Absorption Ratio: 6.5
4. Treated effluent was being discharged onto land designated for plantation, which consists of three pockets covering a total area of approximately 1.5 acres. One pocket of about 0.75 acres was newly developed with fresh saplings.
5. The plantation area was found to be inadequately maintained, with signs of water stagnation forming a pond-like area, fallen trees due to water logging, and wild grass growth. The area was deemed insufficient to handle the quantum of discharge.

GSTIN : 03ABKP87959C1ZU  
TIN No. : 03881156488  
Bankers : State Bank of India

B.S.D.

M : 98555-14090, 98555-1491  
98555-14350  
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# BHARTI SCIENTIFIC DYERS

RAHON ROAD, OPP. PREM COLONY, VILLAGE MEHARBAN, DISTT. LUDHIANA.

Ref. No.....

Dated.....

In response to the observations, we have taken the following corrective measures:

1. Our industry is a small-scale industry engaged in the dyeing of fabric and yarn.
2. The installed machines are not in continuous operation, and different shades are dyed in different machines based on market demands.
3. The effluent sample analysis revealed only one parameter—sulphide (5.8 mg/l)—exceeding the prescribed limit. To rectify this, we have cleaned our equalization tank to ensure better treatment efficiency.
4. A new plantation area of approximately 0.75 acres has been developed with fresh saplings, and the remaining plantation area has also been well maintained.
5. The entire plantation area has now been developed following carnal technology, with no stagnant water. Fallen trees have been removed, and new saplings have been planted to improve the green cover.

Given the corrective actions taken, we kindly request you to renew our water consent at the earliest. We assure you of our continued compliance with environmental norms and our commitment to sustainable operations.

We look forward to your positive response.

Thanking you,

Yours sincerely,

For BHARTI SCIENTIFIC DYERS

*Jitendra Raj*  
Proprietor


**PUNJAB POLLUTION CONTROL BOARD**

Zonal Office-II, E-648-B, Back Side CICU Office, Phase-5, Focal Point, Ludhiana

Website:- www.ppcb.gov.in



Office Dispatch No :

Registered/Speed Post

Date:

Industry Registration ID: R15LDH33039006

Application No : 27101443

To,  
 Tilakraj  
 Rahon Road, Meharban, Ludhiana  
 Ludhiana, Ludhiana-141007

Subject: Grant of 'Consent to Operate' u/s 21 of Air (Prevention & Control of Pollution) Act, 1981 for discharge of emissions arising out of premises.

With reference to your application for obtaining 'Consent to Operate' u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit for discharge of the emission(s) arising out of your premises subject to the Terms and Conditions as mentioned in this Certificate.

**1. Particulars of Consent to Operate under Air Act, 1981 granted to the industry**

Consent to Operate Certificate No.	CTOA/Fresh/LDH3/2024/27101443
Date of issue :	07/11/2024
Date of expiry :	06/05/2025
Certificate Type :	Fresh

**2. Particulars of the Industry**

Name & Designation of the Applicant	Tilakraj, (Proprietor)
Address of Industrial premises	Bharti Scientific Dyers, Rahon Road, Meharban, Ludhiana, Ludhiana West, Ludhiana Iii-141007
Capital Investment of the Industry	98.57 lakhs
Category of Industry	Red
Type of Industry	Other
Scale of the Industry	Small
Office District	Ludhiana Iii
Consent Fee Details	Rs. 21,600/- vide UTR. No. N275243297042861 dated 01.10.2024, Rs. 10,800/- vide UTR no. N275243297034713 dated 01.10.2024 as NOC fee and Rs. 21,600/- vide UTR no. N275243297052005 dated 01.10.2024.
Raw Materials (Name with Quantity per day)	Yarn & Cloth @ 1000 Kgs/day Colour & Chemicals @ 06 Kgs/day ACETIC ACID @ 08 Kgs/day Soflner @ 04 Kgs/day

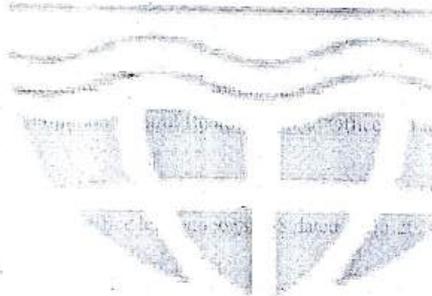
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Bharti Scientific Dyers, Rahon Road, Meharban, Ludhiana, Ludhiana West, Ludhiana Iii, 141007

Page 1

Products (Name with Quantity per day)	Dyeing of Yarn @ 1000 Kgs/day Dyeing of Cloth @ 1500 Kgs/day
By-products, if any, (Name with Quantity per day)	--
Details of the machinery and process	As per application no. 27101443
Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.	01 no. boiler of capacity 7 TPH : Rice husk @ 400 Kg/Hours 02 D.G sets of capacities of 20 KVA and 100 KVA: HSD as per requirement.
Type of Air Pollution Control Devices to be installed	01 no. boiler of capacity 7 TPH : Dust collector followed by water scrubber 02 D.G sets of capacities of 20 KVA and 100 KVA: Equipped with canopy and adequate stack height.
Stack height provided with each boiler/thermo heater/Furnace etc.	01 no. boiler of capacity 7 TPH : As per norms 02 D.G sets of capacities of 20 KVA and 100 KVA: Adequate stack height as per condition no. 09 of this consent.
Sources of emissions and type of pollutants	01 no. boiler of capacity 7 TPH & 02 D.G sets of capacities of 20 KVA and 100 KVA
Standards to be achieved under Air(Prevention & Control of Pollution) Act, 1981	As prescribed by PPCB.

PUNJAB



*(Handwritten signature)*

07/11/2024

(Nikhil Gupta)  
Environmental Engineer

For &amp; on behalf

of

(Punjab Pollution Control Board)

Endst. No.:

Dated:

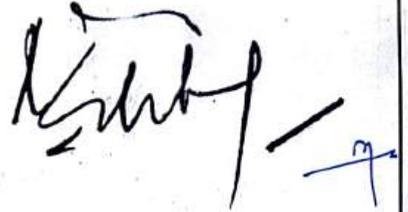
A copy of the above is forwarded to the following for information and necessary action please:  
The Environmental Engineer, Punjab Pollution Control Board, Regional Office-3, Ludhiana.

He is requested to seal 50 % of dyeing machinery apart from machinery to be sealed for which directions u/s 33-A of the Water Act, 1974 have been issued vide this office letter no. 6387-88 dated 06.11.2024 immediately.

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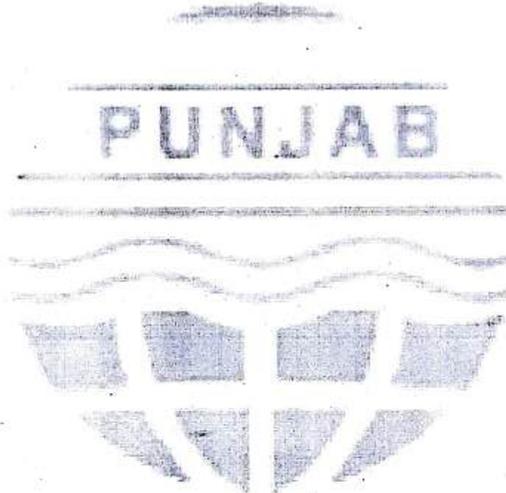
Bharti Scientific Dyers, Rahon Road, Meharban, Ludhiana. Ludhiana West, Ludhiana Iii, 141007

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07/11/2024

**(Nikhil Gupta)**  
**Environmental Engineer**  
*For & on behalf*  
*of*  
**(Punjab Pollution Control Board)**



## TERMS AND CONDITIONS

## A. GENERAL CONDITIONS

1. This consent is not valid for getting power load from the Punjab State Power Corporation Ltd. or for getting loan from the financial institutions.
2. The industry shall apply for renewal /extension of consent at least two months before expiry of the consent.
3. The industry shall not violate any of the norms prescribed under the Air (Prevention & Control of Pollution) Act, 1981, failing which, the consent shall be cancelled / revoked.
4. The achievement of adequacy and efficiency of the air pollution control devices installed shall be the entire responsibility of the industry
5. The authorized fuel being used shall not be changed without the prior written permission of the Board.
6. The industry shall not discharge any fugitive emissions. All gases shall be emitted through a stack of suitable height, as per the norms fixed by the Board from time to time.
7. The industry shall provide port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets.

Specifications of the port-holes shall be as under:-

- i) The sampling ports shall be provided atleast 8 times chimney diameter downstream and 2 times upstream from the flow disturbance. For a rectangular cross section the equivalent diameter (De) shall be calculated from the following equation to determine upstream, downstream distance:-

$$D_e = 2LW / (L+W)$$

Where L= length in mts, W= Width in mts.

- ii) The sampling port shall be 7 to 10 cm in diameter

8. The industry shall put display Board indicating environmental data in the prescribed format at the main entrance gate.
9. The industry shall discharge all gases through a stack of minimum height as specified in the following standards laid down by the Board.

## (i) Stack height for boiler plants

S.NO.	Boiler with Steam Generating Capacity	Stack heights
1.	Less than 2 ton/hr.	9 meters or 2.5 times the height of neighboring building which ever is more
2.	More than 2 ton/hr. to 5 ton/hr.	12 meters
3.	More than 5 ton/hr. to 10 ton/hr.	15 meters
4.	More than 10 ton/hr. to 15 ton/hr.	18 meters
5.	More than 15 ton/hr. to 20 ton/hr.	21 meters
6.	More than 20 ton/hr. to 25 ton/hr.	24 meters
7.	More than 25 ton/hr. to 30 ton/hr.	27 meters
8.	More than 30 ton/hr.	30 meters or using the formula $H = 14 Q_g 0.3$ or $H = 74 (Q_p) 0.24$ Where $Q_g$ = Quantity of SO <sub>2</sub> in Kg/hr. $Q_p$ = Quantity of particulate matter in Ton/day.

Note : Minimum Stack height in all cases shall be 9.0 mtr. or as calculated from relevant formula whichever is more.

(ii) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation.

(iii) Stack height for diesel generating sets:

Capacity of diesel generating set	Height of the Stack	
0-50 KVA	Height of the building	+ 1.5 mt
50-100 KVA	-do-	+ 2.0 mt.
100-150 KVA	-do-	+ 2.5 mt.
150-200 KVA	-do-	+ 3.0 mt.
200-250 KVA	-do-	+ 3.5 mt.
250-300 KVA	-do-	+ 3.5 mt.

For higher KVA rating stack height H (In meter) shall be worked out according to the formula:

$$H = h + 0.2 (KVA)^{0.5}$$

where h = height of the building in meters where the generator set is installed.

10. The pollution control devices shall be interlocked with the manufacturing process of the industry to ensure its regular operation.
11. The existing pollution control equipment shall be altered or replaced in accordance with the directions of the Board, and no pollution control equipment or chimney shall be altered or as the case may be erected or re-erected except with the prior approval of the Board.
12. The industry will provide canopy and adequate stack with the D.G sets so as to comply with the provision of notification No GSR-371 E dated 17-5-2002 (amended from time to time) issued by MOEF under Environment (Protection) Act, 1986.
13. The Govt. of Punjab, Department of Science, Technology & Environment vide its notification no.4/46/92-3ST/2839 dt. 29/12/1993 has put prohibition on the use of rice husk as fuel after 1.4.1995 except the following:-  
 i) In the form of briquettes and use of rice husk in fluidized bed combustion. So the industry shall make the necessary arrangement to comply with the above notification. i) 1/2
14. The industry shall submit balance sheet of every financial year to the concerned Regional Office by 30th June of every year
15. That the industry shall submit a yearly certificate to the effect that no addition / up-gradation/ modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
16.
  - a) The industry shall ensure that at any time the emission do not exceed the prescribed emissions standards laid down by the Board from time to time for such type of industry /emissions.
  - b) The industry shall ensure that the emissions from each stack shall conform to the following emission standards laid down by the Board in respect of the Industrial Boilers.

Steam Generating capacity A.	Required particulate matter B.	
Area upto 5 Km from Other than 'A' class Other than the periphery of I and Class-II town		
Less than 2 ton/hr.	800 mg/NM3	1200 mg/NM3
2 ton to 10 ton/hr.	500 mg/NM3	1000 mg/NM3
Above 10 ton to 15 ton/hr	350 mg/NM3	500 mg/NM3
Above 15 ton/hr	150 mg/NM3	150 mg/NM3

All emissions normalized to 12% carbon dioxide.

17. The industry shall ensure that the Hazardous Wastes generated from the premises are handled as per the provisions of the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2008, without any adverse effect on the environment, in any manner.
18. The air pollution control equipments shall be kept at all time in good running condition and;

- (i) All failures of control equipments.
- (ii) The emissions of any air pollutant into the atmosphere in excess of the standards lay down by the Board occurring or being apprehended to occur due to accident or other unforeseen act or event. Shall be intimated through fax to the concerned Regional Office as well as to the Director of Factories, Punjab, Chandigarh as required under rule 10 of the Punjab State Board for the Prevention and Control of Air Pollution Rules, 1983'.
19. The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per hectare all along the boundary of the industrial premises.
20. The industry shall submit a site emergency plan approved by the Chief Inspector of Factories, Punjab as applicable.
21. The industry shall comply with the conditions imposed by the SEIAA/MOEF in the Environmental Clearance granted to it as required under EIA notification dated 14/9/06, if applicable.
22. The industry shall make necessary arrangements for the monitoring of stack emissions and shall get its emissions analyzed from lab approved / authorized by the Board:-
- (i) Once in Year for Small Scale Industries.
- (ii) Twice/thrice/four time in a Year for Large/Medium Scale Industries.
23. The industry shall maintain the following record to the satisfaction of the Board :-
- (i) Log books for running of air pollution control devices or pumps/motors used for it.
- (ii) Register showing the result of various tests conducted by the industry for monitoring of stack emissions and ambient air.
- (iii) Register showing the stock of absorbents and other chemicals to be used for scrubbers.
24. The industry will install the separate energy meter for running pollution control devices and shall maintain record with respect to operation of air pollution control device so as to satisfy the Board regarding the regular operation of air pollution control device and monthly reading / record may be sent to the Board by the fifth of the following month.
25. The industry shall provide online monitoring system as applicable, for in stack emission and shall maintain the record of the same for inspection of the Board Officers.
26. The Board reserves the right to revoke the consent granted to the industry at any time, in case the industry is found violating the provisions of Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.
27. The industry shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Air (Prevention & Control of Pollution) Act, 1981.
28. Nothing in this consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.
29. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.
30. The industry shall dispose off its solid waste generated by the burning of fuel in an Environmentally Sound Manner within the premises/outside as approved by the Board, to avoid public nuisance and air pollution problem in the area.
31. The industry shall ensure that no air pollution problem or public nuisance is created in the area due to the discharge of emissions from the industry.
32. The industry shall provide adequate arrangement for fighting the accidental leakage/discharge of any air pollutant/gas/ liquids from the vessels, mechanical equipment's etc, which are likely to cause environmental pollution.
33. The industry shall not change or alter the manufacturing process(es) and fuel so as to change the quality/quantity of emissions generated without the prior permission of the Board.
34. The industry shall earmark a land within their premises for disposal of boiler ash in an environmentally sound manner, and / or the industry shall make necessary arrangements for proper disposal of fuel ash in a scientific manner and shall maintain proper record for the same, if applicable.
35. The industry shall obtain and submit Insurance cover under the Public Liability Insurance Act, 1991.
36. The industry shall provide proper and adequate air pollution control arrangements for control emission from its fuel handling area, if applicable.

37. The industry shall comply with the code of practice as notified by the Government/Board for the type of industries where the siting guidelines / Code of Practice have been notified.
38. The industry shall not cause any nuisance/traffic hazard in vicinity of the area
39. The industry shall ensure that the noise & air emission from D.G. sets do not exceed the standards prescribed for D.G. sets by the Ministry of Environment & Forests, New Delhi.
40. The industry shall ensure that there will not be significant visible dust emissions beyond the property line
41. The industry shall provide adequate and appropriate air pollution control devices to contain emissions from handling, transportation and processing of raw material & product of the industry.
42. The Industry shall ensure that its production capacity does not exceed the capacity mentioned in the consent and shall not carry out any expansion without the prior permission / NOC of the Board.

#### B. SPECIAL CONDITIONS

- 1) The industry shall be bound to abide by the provisions of the Master Plan, Ludhiana.
- 2) The industry shall get its stack emission sampling done from the Board's lab, within one month.

PUNJAB

07/11/2024

(Nikhil Gupta)  
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)


**PUNJAB POLLUTION CONTROL BOARD**

Zonal Office-II, E-648-B, Back Side CICU Office, Phase-5, Focal Point, Ludhiana

Website:- www.ppcb.gov.in



Office Dispatch No :

Registered/Speed Post

Date:

Industry Registration ID: R15LDH33039006

Application No : 27098827

To,

 Tilakraj  
 Rahon Road, Meharban, Ludhiana  
 Ludhiana, Ludhiana-141007

Subject: Grant of 'Consent to Operate' an outlet u/s 25/26 of Water (Prevention &amp; Control of Pollution) Act, 1974 for discharge of effluent.

With reference to your application for obtaining 'Consent to Operate' an outlet for discharge of the effluent u/s 25/26 of Water (Prevention &amp; Control of Pollution) Act, 1974, you are, hereby, authorized to operate an industrial unit for discharge of the effluent(s) arising out of your premises subject to the Terms and Conditions as mentioned in this Certificate.

**PUNJAB**
**1. Particulars of Consent to Operate under Water Act, 1974 granted to the industry**

Consent to Operate Certificate No.	CTOW/Fresh/LDH3/2024/27098827
Date of issue :	07/11/2024
Date of expiry :	06/05/2025
Certificate Type :	Fresh

**2. Particulars of the Industry**

Name & Designation of the Applicant	Tilakraj, (Proprietor)
Address of Industrial premises	Bharti Scientific Dyers, Rahon Road, Meharban, Ludhiana, Ludhiana West, Ludhiana III-141007
Capital Investment of the Industry	98.57 lakhs
Category of Industry	Red
Type of Industry	Other
Scale of the Industry	Small
Office District	Ludhiana III
Consent Fee Details	Rs. 21,600/- vide UTR. No. N275243297042861 dated 01.10.2024, Rs. 10,800/- vide UTR no. N275243297034713 dated 01.10.2024 as NOC fee and Rs. 21,600/- vide UTR no. N275243297052005 dated 01.10.2024.
Raw Materials (Name with quantity per day)	Yarn & Cloth @ 1000 Kgs/day Colour & Chemicals @ 06 Kgs/day Acetic Acid @ 8 Kgs/day Sofner @ 4 Kgs/day
Products (Name with quantity per day)	Dyeing of Yarn @ 1000 Kgs/day Dyeing of Cloth @ 1500 Kgs/day

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Bharti Scientific Dyers, Rahon Road, Meharban, Ludhiana, Ludhiana West, Ludhiana III, 141007

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By-Products, if any,(Name with quantity per day)	--
Details of the machinery and processes	As per application no. 27098827
Details of the Effluent Treatment Plant	Trade Effluent @ 120.0 KLD : onto land for plantation after treatment through ETP Domestic Effluent @ 2.0 KLD : onto land for plantation after septic tank
Mode of Disposal	Trade Effluent @ 120.0 KLD : onto land for plantation after treatment through ETP Domestic Effluent @ 2.0 KLD : onto land for plantation after septic tank
Standards to be achieved under Water(Prevention & Control of Pollution) Act, 1974	As prescribed by PPCB.

PUNJAB

07/11/2024

(Nikhil Gupta)  
Environmental Engineer  
For & on behalf  
of

(Punjab Pollution Control Board)

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

The Environmental Engineer, Punjab Pollution Control Board, Regional Office-3, Ludhiana. He is shall carry out water auditing w.r.t its discharge viz-a-viz installed machinery and production capacity after one month and submit report in this regard. He is also requested to seal 50 % of dyeing machinery apart from machinery to be sealed for which directions u/s 33-A of the Water Act, 1974 have been issued vide this office letter no. 6387-88 dated 06.11.2024 immediately.

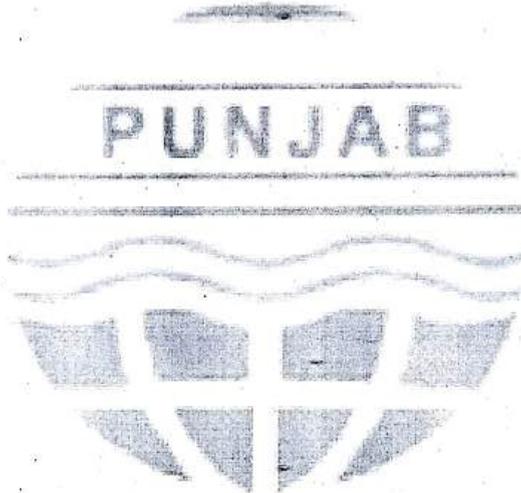
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Bharti Scientific Dyers, Rahon Road, Meharban, Ludhiana, Ludhiana West, Ludhiana Jii, 141007

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(Nikhil Gupta)  
Environmental Engineer  
For & on behalf  
of  
(Punjab Pollution Control Board) *mg*



## TERMS AND CONDITIONS

## A. GENERAL CONDITIONS

1. This consent is not valid for getting power load from the Punjab State Power Corporation Limited or for getting loan from the financial institutions.
2. The industry shall apply for renewal/further extension in validity of consent atleast two months before expiry of the consent.
3. The industry shall ensure that the effluent discharging through the authorized outlet shall conform to the prescribed standards as applicable from time to time.
4. The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per hectare all along the boundary of the industrial premises.
5. The achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/re-circulation system installed shall be the entire responsibility of the industry.
6. The industry shall ensure that the Hazardous Wastes generated from the premises are handled as per the provisions of the Hazardous Wastes(Management, Handling and Trans boundary Movement) Rules, 2008 as amended time to time , without any adverse effect on the environment, in any manner
7. The responsibility to monitor the effluent discharged from the authorized outlet and to maintain a record of the same rests with the industry. The Board shall only test check the accuracy of these reports for which the industry shall deposit the samples collection and testing fee with the Board as and when required.
8. The industry shall submit balance sheet of every financial year to the concerned Regional Office by 30th June of every year.
9. The industry shall submit a yearly certificate to the effect that no addition/up-gradation/ modification/modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
10. During the period beginning from the date of issuance and the date of expiration of this consent, the applicant shall not discharge floating solids or visible foam.
11. Any amendments/revisions, made by the Board in the tolerance limits, for discharges shall be applicable to the industry from the date of such amendments/revisions.
12. The industry shall not change or alter the manufacturing process(es) so as to change the quality and/or quantity of the effluents generated without the written permission of the Board.
13. Any upset conditions in the plant/plants of the factory, which is likely to result in increased effluent and/or result in violation of the standards lay down by the Board shall be reported to the Environmental Engineer, Punjab Pollution Control Board of concerned Regional Office immediately failing which any stoppage and upset conditions that come to the notice of the Board/its officers, will be deemed to be intentional violation of the conditions of consent.
14. The industry shall provide terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.
15. The industry shall for the purpose of measuring and recording the quantity of water consumed and effluent discharged, affix meters of such standards and at such places as approved by the Environmental Engineer, Punjab Pollution Control Board of the concerned Regional Office.
16. The industry shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
17. The industry shall provide online monitoring equipment's for the parameters as decided by concerned Regional Office with the effluent treatment plant/air pollution control devices installed, if applicable.
18. The pollution control devices shall be interlocked with the manufacturing process of the industry.
19. The authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board.
20. The industry shall comply with the conditions imposed by the SEIAA / MOEF in the environmental clearance granted to it as required under EIA notification dated 14/9/06, if applicable.
21. The industry shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
22. The industry shall not use any unauthorized out-let(s) for discharging effluents from its premises. All unauthorized outlets, if any, shall be connected to the authorized outlet within one month from the date of issue of this consent.

23. The industry shall make necessary arrangements for the monitoring of effluent being discharged by the industry and shall monitor its effluents:-
- (i) Once in Year for Small Scale Industries.
  - (ii) Four in a Year for Large/Medium Scale Industries.
  - (iii) The industry will submit monthly reading/ data of the separate energy meter installed for running of effluent treatment plant/re-circulation system to the concerned Regional Office of the Board by the 5th of the following month.
24. The industry shall provide electromagnetic flow meters at the source of water supply, at inlet/outlet of effluent treatment plant within one month and shall maintain the record of the daily reading and submit the same to the concerned Regional Office by the 5th of the following month.
25. The Board reserves the right to revoke this consent at any time in case the industry is found violating any of the conditions of this consent and/or the provisions of Water (Prevention & Control of Pollution) Act, 1974 as amended from time to time.
26. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
27. The consent does not authorize or approve the construction of any physical structures or facilities for undertaking of any work in any natural watercourse.
28. Nothing in this consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected under this or any other Act.
29. The industry shall make necessary and adequate arrangements to hold back the effluent in case of failure of septic tank.
30. The diversion or bye pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this consent is prohibited except.
- (i) Where unavoidable to prevent loss of life or some property damage or
  - (ii) Where excessive storm drainage or run off would damage facilities necessary for compliance with terms and conditions of this consent. The applicant shall immediately notify the consent issuing authority in writing of each such diversion or bye-pass.
31. The industry shall ensure that no water pollution problem is created in the area due to discharge of effluents from its industrial premises.
32. The industry shall comply with the code of practice as notified by the Government/ Board for the type of industries where the siting guidelines/ code of practice have been notified.
33. Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed off in such a manner to prevent any pollutants from such materials from entering into natural water.
34. The industry shall re-circulate the entire cooling water and shall also re-circulate/reuse to the maximum extent the treated effluent in processes
35. The industry shall make necessary and adequate arrangements to hold back the effluent in case of failure of re-circulation system/ effluent treatment plant.
36. The industry shall make proper disposal of the effluent so as to ensure that no stagnation occurs inside and outside the industrial premises during rainy season and no demand period.
37. Where excessive storm water drainage or run off, would damage facilities necessary for compliance with terms and conditions of this consent, the applicant shall immediately notify the consent issuing authority in writing of each such diversion or bye-pass.
38. The industry shall submit a detailed plan showing therein the distribution system for conveying waste-water for application on land for irrigation along with the crop pattern for the year.
39. The industry shall ensure that the effluent discharged by it is toxicity free.
40. The industry shall not irrigate the vegetable crops with the treated effluents which are used/ consumed as raw.
41. Drains causing oil & grease contamination shall will be segregated. Oil & grease trap shall be provided to recover oil & grease from the effluent.

42. The industry shall establish sufficient number of piezometer wells in consultation with the concerned Regional Office, of the Board to monitor the impact on the Ground Water Quantity due to the industrial operations, and the monitoring shall be submitted to the Environmental Engineer of the concerned Regional Office by the 5th of every month.
43. The industry shall ensure that its production capacity & quantity of trade effluent do not exceed the quantity mentioned in the consent and shall not carry out any expansion without the prior permission/NOC of the Board.

**B. SPECIAL CONDITIONS**

- 1) The industry shall be bound to abide by the provisions of the Master Plan, Ludhiana.  
2) The industry shall get its wastewater sampling done from the Board's lab, within one month.



07/11/2024

(Nikhil Gupta)  
Environmental Engineer

For & on behalf  
of

(Punjab Pollution Control Board)

